

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

BENCH AT CHENNAI

O.A.No.192 OF 2020 (SZ)

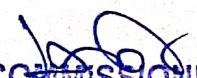
IN THE MATTER OF :

Tribunal on its own motion - SUO MOTU
Based on the News item in New India Express,
Newspaper, Chennai Edition dated 24.09.2020,
"Civic issue in Chitlapakkam – Irregular garbage
Collection irks local residents"

..... Applicant.

Versus

1. The Principal Secretary to Government,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort George,
Chennai, Tamil Nadu- 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
5. The Chairman
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai Tamil Nadu - 600 032.
6. The District Collector,
Chengalpet District,
Collectorate Office, GST Road,
Chengalpet - 603 001.


COMMISSIONER
TAMBARAM CITY MUNICIPAL
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7. The Commissioner,
Chitlapakkam Town Panchayat,
Chennai, Tamil Nadu – 600 064.
8. The Commissioner,
Tambaram City Municipal Corporation,
28, Muthuranga Mudali Street,
Tambaram West, Chennai - 600 045.

.....Respondents.

REPORT FILED BY THE 8TH RESPONDENT

I, Dr. M. Elangovan, Son of Manikkam, aged about 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai – 600 045, do hereby solemnly affirm and sincerely state as follows :

I am, The Commissioner of the Tambaram City Municipal Corporation, the eighth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the consideration of this Hon'ble Tribunal.

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 20.01.2021 in the matter of O.A. No.192 of 2020 has gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the implementation of Solid Waste Management rules 2016 in Chitlapakkam Town Panchayat and disposed of the Original Application.


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2. COMPLIANCE OF THE DIRECTION

- It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram City Municipal Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.
- i) The Chitlapakkam Town Panchayat is upgraded and merged with Tambaram City Municipal Corporation and the said area is under the jurisdiction of Tambaram City Municipal Corporation.
- ii) With regard to implementation of Solid Waste Management Rules 2016 on the basis of the directions given by the Hon'ble Principal Bench of Green Tribunal in O.A. No.606 of 2016 it is submitted that totally there are 13954 households are there in the said area in New Ward Nos. 34, 43 & 44 of Tambaram City Municipal Corporation and as of now the generated waste from the households are collected by the primary collection with 8 nos of LCV's, 6 Nos of Bov's, 15 Nos of Tricycles, 3 Nos of Tractors and 1 Tipper Lorry in the said area. Totally around 18 metric tonnes of wastes is been collected daily through 108 cleanliness workers.
- iii) It is submitted that Tambaram City Municipal Corporation having 27 Micro Compositing Centres in total and the wet waste is collected in the said area is transferred to Thiru vi Ka Nagar Micro Composting Centre where the same is processed for production of manure.
- iv) It is submitted that the Recyclable waste generated is been seperated and transferred to Anakaputhur Recycling Plant where the same is sold to the vendor. Other than the above mentioned waste the non recyclable waste generated is collected at kannadapalayam transfer station and from their the same is moved to Appur Collection Centre.


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- v) It is submitted that the Tambaram City Municipal Corporation in implementing the solid waste management rules 2016 now we have 53 Onsite Composting Centres to handle the Bio-Degradable Waste generated within the Corporation limits and the Bio-Degradable Waste is being processed in the same. In the last few months Tambaram City Municipal Corporation has produced around 970 Metric Tons of Natural Manure and in the same 133 Metric Tons of Manure were given at free of cost to the local residents and 598 Metric Tons of manure was sold on cost. With regard to the Non-Degradable Waste it is submitted that the said waste is transferred to Kannadapalayam Transfer Station Located and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers.
- vi) The Corporation has appointed 49 Number of Animators and 7 Supervisors to issue the Pamphlets and to create awareness among the Public for proper Source Segregation and Collection of Solid waste as per SWM rules 2016. The Tambaram City Municipal Corporation has initiated proper steps and to conduct meetings with the Apartment Associations and with the Gated Community Associations and meetings with Apartment Association is being conducted for proper Source Segregation of Solid Waste.
- vii) Tambaram City Municipal Corporation ensures 100% daily door to door collection of solid waste and the same was done by the sanitary workers under the supervision of sanitary supervisors, sanitary inspectors and sanitary officers. The collection of solid waste generated in the Tambaram City Municipal Corporation has been done on daily basis with 100% door to door collection with 145 battery operated vehicles, 104 Light commercial vehicles, and 50 other motor vehicles and with 2069 staffs. The Prone areas concerning illegal solid waste dumping are constantly monitored by the public health staff of the Tambaram City Municipal Corporation to control the illegal dumping of Solid Waste along the roadside areas.


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- viii) It is therefore submitted that the grievances expressed in the above news item that is the basis of the present SUO-MOTU case have been addressed and the steps set out above have been implemented and they are being carried out earnestly to ensure that the Solid waste is collected without any lapses and the same is being properly processed and disposed.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and finally close the Application No.192 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 10th day of August, 2022.

8th RESPONDENT.


**COMMISSIONER
TAMBARAM CITY MUNICIPAL
CORPORATION**

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No.192 of 2020 (SZ)

**REPORT FILED BY 8th RESPONDENTS
DATED:24.08.2022**

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 8th RESPONDENT.

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